In collaboration with the ILO, the Central Government and State Government of Tamil Nadu have launched a pilot project in the State for the purpose of reducing vulnerability to bondage through promotion of decent work. Attempt is now being made to replicate this approach in some other states of the country.

Welfare of domestic workers

- 1831. DR. PRABHAKAR KORE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether Government proposes to suppoit the convention on Decent Work for Domestic Workers which was finally adopted by the Committee on Domestic Workers of the International Labour Conference (ILC) 2011 on 7 June, 2011;
- (b) if so, whether Government is contemplating a new national policy for the welfare of domestic workers in the country; and
 - (c) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) The Government supported the adoption of Domestic Workers Convention (C-189) supplemented by Domestic Workers Recommendation (R-201) at the International Labour Conference of ILO (ILC) at its 100th Session held in Geneva in June, 2011.

- ILO Conventions are international treaties, open for ratification to Member countriles. As per existing policy, Government ratifies an ILO Convention only when its laws and practices are in total conformity with the provisions of the Convention.
- (b) and (c) The Government has enacted the Unorganized Workers' Social Security Act, 2008 for the social security and welfare of unorganized workers which includes domestic workers. The Government has also set-up a Task Force to evolve policy framework for domestic workers in the context of regulatory mechanism and providing social security.

Registration of placement agencies

1832. SHRI Y.S. CHOWDARY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state: